

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

Before Dr. B. R. R. Kumar, Accountant Member

Sh. Yogesh Kumar US, Judicial Member

ITA No. 1904/Del/2020 : Asstt. Year :

Shri Lalla Ram Shiksha Sansthan, Tirth Pandu Pindara, Jind, Haryana-126102	Vs	CIT(E), Chandigarh-160017
(APPELLANT)		(RESPONDENT)
PAN No. AANTS1458D		

Assessee by : None (Withdrawal Application)

Revenue by : Sh. H. K. Choudhary, CIT DR

Date of Hearing: 22.02.2023

Date of Pronouncement: 22.02.2023

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of Id. CIT(Exemptions), Chandigarh dated 21.09.2020.

2. During the hearing, the Id. Counsel for the assessee submitted that they may be permitted to withdraw their appeal. The Id. DR did not object for withdrawal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order Pronounced in the Open Court on 22/02/2023.

Sd/-

**(Yogesh Kumar US)
Judicial Member**

Sd/-

**(Dr. B. R. R. Kumar)
Accountant Member**

Dated: 22/02/2023

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR